

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 206 of 1996

Friday, this the 16th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

K.K. Kannan, S/o Neelakantan,
Section Officer, Accounts,
Defence Accounts Department.
At present on deputation as
Junior Accounts Officer,
Administration of Union Territory of
Lakshadweep, Kavarathi. .. Applicant

By Advocate Mr R. Sreeraj for Advocate Mr M.R.Rajendran Nair.

Vs

- 1 The Controller of Defence Accounts,
(Southern Command), Pune.
- 2 The Controller of General Defence Accounts,
R.K. Puram, New Delhi. .. Respondents

By Advocate Mr Mary Help John David.J, Addl.CGSC

The application having been heard on 16th February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant complains that promotions are denied to him on the basis of adverse entries in his confidential rolls, without disposing of his representation against the adverse entries. The reporting authority made an entry in the confidential rolls of applicant to the effect that he is not regular in attendance. Against this he

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has made A3 representation and that is said to be awaiting consideration, even though eighteen months have gone by.

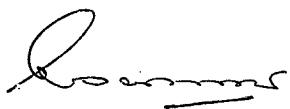
2. Mr. Sreeraj learned counsel for applicant placed before us a decision of the Supreme Court which is very apt in the context. In Brij Mohan Singh Chopra Vs. State of Punjab, AIR 1987 SC 948 the Apex Court highlighted the need for considering and disposing of representations made by employees, because consideration of representations and action thereon, would have a vital bearing on their service prospects. As rightly pointed out by learned counsel such delay cannot be justified.

3. We direct first respondent to consider A3 representation, pass a speaking order thereon within six weeks from today and communicate the same to applicant.

4. Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

5. Original application is disposed of as aforesaid. No costs.

Dated 16th February, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A3: True copy of the representation dated 19.9.1994 submitted by applicant to the Controller of Defence Accounts (DRs) South Bangalore.

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